

IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH – 1 VC AND PHYSCIAL (HYBRID) MODE

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON 08-05-2025 AT 02:00 PM

CP(IB) No. 105/9/HDB/2019 AND IA(IBC) 782/2025 in CP(IB) No. 105/9/HDB/2019 u/s. 9 of IBC, 2016

IN THE MATTER OF:

Shiva Parvati Poultry Feed Pvt Ltd

...Operational Creditor

AND

Sri Parameshwara Poultry Farm Pvt Ltd

...Corporate Debtor

C O R A M: -

SH. RAMMURTI KUSHAWAHA, HON'BLE MEMBER (JUDICIAL) SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA(IBC) 782/2025

Mr. Kasa Venkata Ramaniah, Liquidator present through video conference.

This Application has been filed by the Liquidator with the prayer to discharge him from his duties in view of the order dated 09.04.2025 passed in Company Appeal (AT) (CH) (Ins) No. 103/2022 by the Hon'ble NCLAT, Chennai.

We have perused the order and the relevant extract of which is reproduced as under:-

"....owing to the fact, of settlement being placed on record and particularly, in the light of averments made in the letter of the Bank being letter no.112041/SPPFPL/NOC/2-25/1059 dated 27.03.2025, referring to the settlement



and satisfaction recorded to the payment made by the Appellant, the Company Appeal would stand closed in terms of the settlement as placed on record by IA No.549/2025.

It will have to be inferred that, as a consequence of the settlement arrived between the parties, the Impugned Order itself will have no significance in the eyes of law".

In view of the order of the Hon'ble NCLAT, Chennai, nothing remains to be done by the Liquidator. Hence, we allow this Application and discharge the Liquidator from his duties with the direction that he should handover the assets of the Corporate Debtor presently in his custody to the Corporate Debtor

Accordingly, this Application is allowed and disposed of.

SD/- MEMBER (T)	SD/-
	MEMBER (J)